

Ratified

Minutes of Meeting No.06/15 scheduled on 10.06.2014 of Norms Committee(NC-I)

(DES.I Section)

The meeting No. 06/15 of the Norms Committee (NC-I) for the licensing year 2014-2015 was held on 10.06.2014 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.
5.	Sh. Priya Ranjan, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

1	Case No.:16/25/80-ALC2/2011	Party Name: NETA FIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00495/AM12/	RLA File :34/24/040/00186/AM12/	Lic.No/Date:3410032547 14.12.2011	Defer Date:22.07.2014
Decision : The Committee noted that the firm's reply has been forwarded to C&PC and firm's application and relevant documents alongwith 8 th reminder dated 30.5.2014 have been sent to them again for expediting their comments but the same have not been received till date and decided to send another reminder to them. Case is deferred to 22.07.2014.				

2	Case No.:40/2/80-ALC2/2013	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Approved
	HQ File :01/80/050/00040/AM14/	RLA File :53/24/040/00015/AM13/	Lic.No/Date:5310016509 27.03.2013	
Decision : The Committee decided to ratify norms on the basis of C&PC O.M. No. 46011/21/2009-PC-II dated 30.4.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.				

3	Case No.:17/8/80-ALC2/2013	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00127/AM14/	RLA File :04/24/040/00253/AM13/	Lic.No/Date:0410145648 30.04.2013	Defer Date:22.07.2014
Decision : The Committee noted that firm's reply has been received today and decided to forward the same to the DHI for examination and comments. Case is deferred to 22.07.2014.				

4	Case No.:10/8/80-ALC2/2013	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00120/AM14/	RLA File :34/24/040/00030/AM14/	Lic.No/Date:3410036871 14.05.2013	Defer Date:22.07.2014
	Decision : The Committee noted that the norms for certain export products and import items based upon DHI U.O. Note No. 3(39)/13-TSW(B) dated 03.03.2014 has been ratified and as per their aforesaid UO Note, firm's application and all other relevant documents have been forwarded to DIPP and MSME for examination and comments on ratification of norms of other export products on 09.6.2014. The Committee further noted that the matter pertains to MSME and decided to wait for MSME comments. Case is deferred to 22.07.2014.			

5	Case No.:4/8/80-ALC2/2013	Party Name:IN TRANS ENGINEERING LIMITED	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Approved
	HQ File :01/80/050/00114/AM14/	RLA File :02/24/040/00012/AM14/	Lic.No/Date:0210189641 15.05.2013	
	Decision : The Committee decided to ratify norms on the basis of DIPP I.D. No. 7/59/2014-TSW/95 dated 13.5.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

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Case No.:14/8/80-ALC2/2013	Party Name:SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Approved
HQ File :01/80/050/00124/AM14/	RLA File :05/24/040/00491/AM13/	Lic.No/Date:0510355533 29.05.2013	

Decision :The Committee decided to ratify norms on the basis of DIPP I.D. No. 12/81/2014-TSW/06 dated 10.6.2014 which are as under:

- Quantity of export products may be corrected as 150000 Nos.
- Description, Quantities and net weights of different types of Condenser/Evaporator Coils may be specified as under:

Sl. No.	Description	Quantity (Nos.)	Net Weight (Kgs.)
1	Evaporator Coil BSH Evap.7.00 mm	82700	64836
2	Condensor Coil BSH Cond.7.00 mm	59100	88414
3	Cond./Evap. Coil IR ES-300	1700	14535
4	Cond./Evap. Coil IR ES-500	6500	106730

- Word “Relevant” may be prefixed with the descriptions of import items at Sl. No. 1 to 4.
- Quantity of import item at Sl. No. 1 may be allowed as 1.01 Kgs./Kg. content in the export products as per SION C-1175.
- Quantity of import item at Sl. No. 2 may be allowed 1.02 as Kgs./Kg. content in the export products as per SION C-1175.
- Quantity of import item at Sl. No. 3 may be allowed as 59391 Kgs. as 1.01 Kgs./Kg. content in the export products.
- Quantity of import item at Sl. No. 4 may be allowed as 56434 Kgs. as 1.02 Kgs./Kg. content in the export products at Sl. No. 3 & 4 above.

8. Quantity of import item at Sl. No. 5 may be allowed on net to net basis with accountability clause.
 9. Quantity of import item at Sl. No. 6 may be allowed upto 1 % of FOB value of export products at Sl. No. 3 & 4 above.
 10. Quantities of import items at Sl. No. 7 & 8 may be allowed as 6500 Nos. & 8200 Nos. respectively on net to net basis with accountability clause.
 11. Import item at Sl. No. 9 may be allowed upto 0.5 % of FOB value of export products as per SION C-1175.
- RLA may take necessary action accordingly.

7	Case No.:6/13/80-ALC2/2013	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Approved
	HQ File :01/80/050/00211/AM14/	RLA File :05/23/040/00072/AM14/	Lic.No/Date:0510356381 06.06.2013	
	Decision : The Committee decided to ratify norms on the basis of DHI UO No. 3(85)/13-TSW(B) dated 29.04.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

8	Case No.:11/8/80-ALC2/2013	Party Name: METSO MINERALS (INDIA) PVT.LTD.	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00121/AM14/	RLA File :05/24/040/00074/AM14/	Lic.No/Date:0510357008 13.06.2013	Defer Date:22.07.2014
	Decision : The Committee noted that firm's reply has been forwarded to DHI on 19.12.2013.The Committee further noted the information provided by the Technical Authority, DHI present in meeting that they have not received it and requested for providing the firm's reply. The Committee decided to forward firm's reply to them again. Case is deferred to 22.07.2014.			

9	Case No.:2/11/80-ALC2/2013	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00203/AM14/	RLA File :05/23/040/00094/AM14/	Lic.No/Date:0510357230 17.06.2013	Defer Date:22.07.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 04.04.2014 followed by reminder dated 03.6.2014, e-mail message on 04.6.2014 and decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 22.07.2014.			

10	Case No.:47/13/80-ALC2/2013	Party Name: THYSSENKRUPP SYSTEM ENGINEERING INDIA PVT. LTD.	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Approved
	HQ File :01/80/050/00252/AM14/	RLA File :31/82/040/00079/AM14/	Lic.No/Date:3110059367 15.07.2013	
	Decision : The Committee decided to ratify norms on the basis of DHI UO No. 3(21)/13/TSW(B) dated 30.05.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

	Case No.:15/13/80-ALC2/2013	Party Name: ANUPAM-MHI INDUSTRIES LIMITED	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
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11	HQ File :01/80/050/00220/AM14/	RLA File :34/24/040/00080/AM14/	Lic.No/Date:3410037482 25.07.2013	Defer Date:22.07.2014
Decision : The Committee noted that firm's reply dated 21.05.2014 has been forwarded to DHI on 05.06.2014 for examination and comments which is under their examination and decided to wait for DHI comments.Case is deferred to 22.07.2014.				

12	Case No.:12/13/80-ALC2/2013	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:6/80- ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00217/AM14/	RLA File :05/24/040/00157/AM14/	Lic.No/Date:0510361154 29.07.2013	Defer Date:22.07.2014
Decision : The Committee noted that the firm's application has been forwarded to C&PC on 12.09.2013 and a reminder dated 01.01.2014 addressed to Joint Secretary (C&PC) has been sent to C&PC. After that another reminder dated 30.05.2014 alongwith the application has been sent them again for expediting their comments which has not been received till date and decided to send another reminder to them. Case is deferred to 22.07.2014.				

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Case No.:32/13/80-ALC2/2013	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Approved
HQ File :01/80/050/00237/AM14/	RLA File :05/24/040/00147/AM14/	Lic.No/Date:0510361267 30.07.2013	

Decision : The Committee decided to ratify norms on repeat basis as per firm's Advance Authorisation No. 0510355533 dated 29.05.2013 on the basis of DIPP I.D. No. 12/81/2014-TSW/41 dated 10.6.2014 which are as under:

- Quantity of export products may be corrected as 150000 Nos.
- Description, Quantities and net weights of different types of Condenser/Evaporator Coils may be specified as under:

Sl. No.	Description	Quantity (Nos.)	Net Weight (Kgs.)
1	Evaporator Coil BSH Evap.7.00 mm	82700	64836
2	Condensor Coil BSH Cond.7.00 mm	59100	88414
3	Cond./Evap. Coil IR ES-300	1700	14535
4	Cond./Evap. Coil IR ES-500	6500	106730

- Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 4.
- Quantity of import item at Sl. No. 1 may be allowed as 1.01 Kgs./Kg. content in the export products as per SION C-1175.
- Quantity of import item at Sl. No. 2 may be allowed 1.02 as Kgs./Kg. content in the export products as per SION C-1175.
- Quantity of import item at Sl. No. 3 may be allowed as 59391 Kgs. as 1.01 Kgs./Kg. content in the export products.
- Quantity of import item at Sl. No. 4 may be allowed as 56434 Kgs. as 1.02 Kgs./Kg. content in the export products at Sl. No. 3 & 4 above.
- Quantity of import item at Sl. No. 5 may be allowed on net to net basis with accountability clause.
- Quantity of import item at Sl. No. 6 may be allowed upto 1 % of FOB value of export products at Sl. No. 3 & 4 above.

10. Quantities of import items at Sl. No. 7 & 8 may be allowed as 6500 Nos. & 8200 Nos. respectively on net to net basis with accountability clause.

11. Import item at Sl. No. 9 may be allowed upto 0.5 % of FOB value of export products as per SION C-1175.

RLA may take necessary action accordingly.

14	Case No.:8/13/80-ALC2/2013	Party Name:BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00213/AM14/	RLA File :05/23/040/00160/AM14/	Lic.No/Date:0510361728 02.08.2013	Defer Date:22.07.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 25.04.2014 followed by reminder dated 03.06.2014, e-mail message on 04.06.2014 and decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 22.07.2014.			

15	Case No.:24/13/80-ALC2/2013	Party Name: BRAKES INDIA LIMITED,	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00229/AM14/	RLA File :04/24/040/00084/AM14/	Lic.No/Date:0410148445 02.08.2013	Defer Date:22.07.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 13.05.2014 and decided to send reminder to the firm.Case is deferred to 22.07.2014.			

16	Case No.:8/23/80-ALC2/2013	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Approved
	HQ File :01/80/050/00434/AM14/	RLA File :02/24/040/00069/AM14/	Lic.No/Date:0210193631 30.08.2013	
	Decision : The Committee noted that the firm has clarified the terms, "T/R" as 'Track Roller' or 'Lower Roller' and "C/R" as 'Carrier Roller' or 'upper roller' vide their e-mail message dated 19.05.2014. The said e-mail message has been forwarded to DHI on 20.05.2014 for examination and comments. The Committee decided to ratify norms of subject AA on GN-4 for Engineering Products basis as per the recommendation of Representative, DHI present in the meeting. RLA may take necessary action accordingly.			

17	Case No.:13/23/80-ALC2/2013	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Approved
	HQ File :01/80/050/00439/AM14/	RLA File :02/24/040/00086/AM14/	Lic.No/Date:0210194377 17.09.2013	
	Decision : The Committee noted that the firm has clarified the terms, "T/R" as 'Track Roller' or 'Lower Roller' and "C/R" as 'Carrier Roller' or 'upper roller' vide their letter dated 'NIL' received on 23.05.2014. The said reply has been forwarded to DHI on 26.05.2014 for examination and comments. The Committee decided to ratify norms of subject AA on GN-4 for Engineering Products basis as per the recommendation of Representative, DHI present in the meeting. RLA may take necessary action accordingly.			

Case No.:15/23/80-ALC2/2013			Status:
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		Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:6/80- ALC2/2014 10.06.2014	Approved
	HQ File :01/80/050/00441/AM14/	RLA File :02/24/040/00092/AM14/	Lic.No/Date:0210194727 25.09.2013	
18	Decision : The Committee noted that the firm has clarified the terms, "T/R" as 'Track Roller' or 'Lower Roller' and "C/R" as 'Carrier Roller' or 'upper roller' vide their letter dated 'NIL' received on 23.05.2014. The said reply has been forwarded to DHI on 26.05.2014 for examination and comments. The Committee decided to ratify norms of subject AA on GN-4 for Engineering Products basis as per the recommendation of Representative, DHI present in the meeting. RLA may take necessary action accordingly.			

	Case No.:16/23/80-ALC2/2013	Party Name: TIL LIMITED	Meet No/Date:6/80- ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00442/AM14/	RLA File :02/24/040/00094/AM14/	Lic.No/Date:0210194860 27.09.2013	Defer Date:22.07.2014
19	Decision : The Committee noted that firm's reply has been forwarded to DHI on 30.01.2014 followed by reminder dated 09.04.2014 and 03.06.2014.The Committee further noted the information provided by the Technical Authority, DHI present in meeting that they have not received it. The Committee decided to forward firm's reply to them again. Case is deferred to 22.07.2014.			

	Case No.:41/23/80-ALC2/2013	Party Name: PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date:6/80- ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00467/AM14/	RLA File :17/24/040/00069/AM14/	Lic.No/Date:1710005527 01.10.2013	Defer Date:22.07.2014
20	Decision : The Committee noted that firm has not replied to deficiency letter dated 28.02.2014 followed by reminder dated 09.04.2014, final reminder dated 06.06.2014 and after that decided to await 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 22.07.2014.			

	Case No.:2/20/80-ALC2/2013	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:6/80- ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00390/AM14/	RLA File :03/95/040/00511/AM14/	Lic.No/Date:0310753783 15.10.2013	Defer Date:22.07.2014
21	Decision : The Committee noted that the firm's application has been sent to DHI on 13.03.2014 for examination and comments and after that two reminders dated 04.04.2014 & 03.06.2014 have been given to DHI but their comments have not been received till date and decided to remind DHI for expediting their comments. Case is deferred to 22.07.2014.			

	Case No.:3/20/80-ALC2/2013	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:6/80- ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00391/AM14/	RLA File :03/95/040/00510/AM14/	Lic.No/Date:0310753791 15.10.2013	Defer Date:22.07.2014
22	Decision : The Committee noted that the firm's application has been sent to DHI on 13.03.2014 for examination and comments and after that two reminders dated 04.04.2014 & 03.06.2014 have been given to DHI but their			

	comments have not been received till date and decided to remind DHI for expediting their comments. Case is deferred to 22.07.2014.
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23	Case No.: 68/3/80-ALC2/2014	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00079/AM15/	RLA File :07/21/040/00636/AM14/	Lic.No/Date:0710099232 28.10.2013	Defer Date:22.07.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 03.06.2014 and decided to send reminder to the firm. Case is deferred to 22.07.2014.				

24	Case No.: 26/23/80-ALC2/2013	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00452/AM14/	RLA File :02/24/040/00114/AM14/	Lic.No/Date:0210195980 04.11.2013	Defer Date:22.07.2014
Decision : The Committee noted that firm's reply has been forwarded to DHI on 26.05.2014 for examination and comments which is under their examination and decided to remind DHI for their comments. Case is deferred to 22.07.2014.				

25	Case No.: 19/3/80-ALC2/2014	Party Name: SANDEN VIKAS (INDIA) LTD	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00030/AM15/	RLA File :05/24/040/00274/AM14/	Lic.No/Date:0510371213 18.11.2013	Defer Date:22.07.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 25.05.2014 and decided to remind DHI for their comments. Case is deferred to 22.07.2014.				

26	Case No.: 26/3/80-ALC2/2014	Party Name: SANDEN VIKAS (INDIA) LTD	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Approved
	HQ File :01/80/050/00037/AM15/	RLA File :05/24/040/00277/AM14/	Lic.No/Date:0510371214 18.11.2013	
Decision : The Committee decided to ratify norms as per General Note – 4 for Engineering Products, on the basis of DIPP I.D. No. 12/81/2014-TSW/26 dated 10.6.2014. RLA may take necessary action accordingly.				

27	Case No.: 5/23/80-ALC2/2013	Party Name: IN TRANS ENGINEERING LIMITED	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Approved
	HQ File :01/80/050/00431/AM14/	RLA File :02/24/040/00117/AM14/	Lic.No/Date:0210196536 19.11.2013	
Decision : The Committee decided to ratify norms on the basis of DIPP I.D. No. 7/59/2014-TSW/102dated 22.5.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.				

	Case No.: 25/3/80-ALC2/2014	Party Name:NASH INDUSTRIES (I) PVT LTD	Meet No/Date:6/80-ALC2/2014	Status: Approved
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		10.06.2014	
	HQ File :01/80/050/00036/AM15/	RLA File :07/24/040/00270/AM14/	Lic.No/Date:0710099796 20.11.2013
28	Decision :The Committee decided to ratify norms as under on repeat basis as per Advance Authorization No.0710095583 dated 27.05.2013ratified in Norms Committee Meeting No. 22/14 dated 21/01/2014on the basis of DIPP I.D. No. 12/81/2014-TSW/28 dated 10.6.2014: 1. Net weight of export product may be modified as 944580 Kg. containing “885362 Kgs. of HR High Tensile Steel Sheet”. 2. Quantity of import item at Sl. No. 1 may be allowed as 929630 Kgs. inclusive of 5 % wastage. RLA may take necessary action accordingly.		

	Case No.:50/23/80-ALC2/2013	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
29	HQ File :01/80/050/00476/AM14/	RLA File :56/24/040/00026/AM14/	Lic.No/Date:5610003237 21.11.2013	Defer Date:22.07.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 09.04.2014 followed by reminder dated 06.6.2014 and decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 22.07.2014.			

	Case No.:44/3/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
30	HQ File :01/80/050/00055/AM15/	RLA File :07/24/040/00275/AM14/	Lic.No/Date:0710099970 26.11.2013	Defer Date:22.07.2014
	Decision : The Committee noted that firm’s application has been forwarded to MSME on 16.04.2014 for examination and comments which is under their examination and decided to remind MSME for their comments. Case is deferred to 22.07.2014.			

	Case No.:39/23/80-ALC2/2013	Party Name: SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
31	HQ File :01/80/050/00465/AM14/	RLA File :07/24/040/00276/AM14/	Lic.No/Date:0710100031 27.11.2013	Defer Date:22.07.2014
	Decision : The Committee noted that firm’s application has been forwarded to DIT on 29.01.2014 for examination & comments and a reminder dated 09.4.2014 has been given to DIT and decided to remind DIT again for their comments. Case is deferred to 22.07.2014.			

	Case No.:1/20/80-ALC2/2013	Party Name: NOV SARA INDIA PVT. LTD.,	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
32	HQ File :01/80/050/00389/AM14/	RLA File :61/24/040/00058/AM14/	Lic.No/Date:6110001106 03.12.2013	Defer Date:22.07.2014
	Decision : The Committee noted that hard copy of firm’s application has not been received and a letter dated 17.01.2014 has been given to RA and firm followed by two reminders dated 09.4.2014 and 06.06.2014 to them for expediting the hard copy of firm’s application and decided wait for the hard copy of firm’s application. Case is deferred to 22.07.2014.			

33	Case No.:23/23/80-ALC2/2013	Party Name: HELVOET RUBBER AND PLASTIC TECHNOLOGIES INDIA P.L.	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00449/AM14/	RLA File :31/83/040/00105/AM14/	Lic.No/Date:3110061381 05.12.2013	Defer Date:22.07.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 13.03.2014 given by C&PC directly followed by DGFT reminder dated 03.6.2014, e-mail message on 04.6.2014 and decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 22.07.2014.			

34	Case No.:46/23/80-ALC2/2013	Party Name: MARINE FRONTIERS PVT. LTD.	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00472/AM14/	RLA File :03/95/040/00699/AM14/	Lic.No/Date:0310760784 05.12.2013	Defer Date:22.07.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 07.02.2014 followed by reminder dated 04.04.2014, e-mail message on 25.4.2014, final reminder dated 03.6.2014, e-mail message again on 04.6.2014 to them for expediting their reply and decided to wait for 15 days more failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 22.07.2014.			

35	Case No.:17/3/80-ALC2/2014	Party Name: NIRMA LIMITED	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00028/AM15/	RLA File :08/24/040/00377/AM14/	Lic.No/Date:0810126969 09.12.2013	Defer Date:22.07.2014
	Decision : The Committee noted that the firm's application has been forwarded to C&PC on 25.04.2014 and firm's application and relevant documents alongwith reminder dated 30.5.2014 have been sent to them again for expediting their comments but the same have not been received till date and decided to send another reminder to them. Case is deferred to 22.07.2014.			

36	Case No.:18/3/80-ALC2/2014	Party Name: NIRMA LIMITED	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00029/AM15/	RLA File :08/24/040/00376/AM14/	Lic.No/Date:0810126970 09.12.2013	Defer Date:22.07.2014
	Decision : The Committee noted that the firm's application has been forwarded to C&PC on 25.04.2014 and firm's application and relevant documents alongwith reminder dated 30.5.2014 have been sent to them again for expediting their comments but the same have not been received till date and decided to send another reminder to them. Case is deferred to 22.07.2014.			

37	Case No.:24/23/80-ALC2/2013	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00450/AM14/	RLA File :04/24/040/00181/AM14/	Lic.No/Date:0410152825 11.12.2013	Defer Date:22.07.2014
	Decision : The Committee noted that the firm's has informed that they will furnish their reply by 19.06.2014 vide e-mail dated 04.6.2014 and decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 22.07.2014.			

38	Case No.:24/3/80-ALC2/2014	Party Name: ROSSELL INDIA LIMITED,	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00035/AM15/	RLA File :07/24/040/00263/AM14/	Lic.No/Date:0710100433 11.12.2013	Defer Date:22.07.2014
Decision : The Committee noted that firm's application has been forwarded to DIT on 24.04.2014 for examination & comments and decided to remind DIT for their comments. Case is deferred to 22.07.2014.				

39	Case No.:3/6/80-ALC2/2014	Party Name: SHRENO LIMITED	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00136/AM15/	RLA File :34/24/040/00230/AM14/	Lic.No/Date:3410038721 13.12.2013	Defer Date:22.07.2014
Decision : The Committee noted that hard copy of firm's application has not been received and decided to ask RA for expediting the hard copy of firm's application. The Committee also decided to send a copy communication that would be made in this regard to Firm also. Case is deferred to 22.07.2014.				

40	Case No.:3/23/80-ALC2/2013	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00429/AM14/	RLA File :05/23/040/00372/AM14/	Lic.No/Date:0510373563 16.12.2013	Defer Date:22.07.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 21.01.2014 for examination and comments followed by reminder dated 04.04.2014 and decided to ask the firm to submit the revised description of the export product which should exclude the items in import list and specific ratings and use of export product on the basis of recommendation of Technical Authority, DHI present in the meeting. Case is deferred to 22.07.2014.				

41

Case No.:37/23/80-ALC2/2013	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Approved
HQ File :01/80/050/00463/AM14/	RLA File :05/24/040/00298/AM14/	Lic.No/Date:0510373587 16.12.2013	

Decision : The Committee decided to ratify norms on repeat basis as per firm’s Advance Authorisation No. 0510355533 dated 29.05.2013 on the basis of DIPP I.D. No. 12/81/2014-TSW/41 dated 10.6.2014 which are as under:

- Quantity of export products may be corrected as 150000 Nos.
- Description, Quantities and net weights of different types of Condenser/Evaporator Coils may be specified as under:

Sl. No.	Description	Quantity (Nos.)	Net Weight (Kgs.)
1	Evaporator Coil BSH Evap.7.00 mm	82700	64836
2	Condensor Coil BSH Cond.7.00 mm	59100	88414
3	Cond./Evap. Coil IR ES-300	1700	14535
4	Cond./Evap. Coil IR ES-500	6500	106730

- Word “Relevant” may be prefixed with the descriptions of import items at Sl. No. 1 to 4.
- Quantity of import item at Sl. No. 1 may be allowed as 1.01 Kgs./Kg. content in the export products as per SION C-1175.

5. Quantity of import item at Sl. No. 2 may be allowed 1.02 as Kgs./Kg. content in the export products as per SION C-1175.
6. Quantity of import item at Sl. No. 3 may be allowed as 59391 Kgs. as 1.01 Kgs./Kg. content in the export products.
7. Quantity of import item at Sl. No. 4 may be allowed as 56434 Kgs. as 1.02 Kgs./Kg. content in the export products at Sl. No. 3 & 4 above.
8. Quantity of import item at Sl. No. 5 may be allowed on net to net basis with accountability clause.
9. Quantity of import item at Sl. No. 6 may be allowed upto 1 % of FOB value of export products at Sl. No. 3 & 4 above.
10. Quantities of import items at Sl. No. 7 & 8 may be allowed as 6500 Nos. & 8200 Nos. respectively on net to net basis with accountability clause.
11. Import item at Sl. No. 9 may be allowed upto 0.5 % of FOB value of export products as per SION C-1175.

RLA may take necessary action accordingly.

42	Case No.:25/23/80-ALC2/2013	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00451/AM14/	RLA File :04/24/040/00199/AM14/	Lic.No/Date:0410153118 17.12.2013	Defer Date:22.07.2014
Decision : The Committee noted that the firm's has informed that they will furnish their reply by 19.06.2014 vide e-mail dated 04.6.2014 and decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 22.07.2014.				

43	Case No.:23/3/80-ALC2/2014	Party Name: PRECISION ELECTRONICS LTD.	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00034/AM15/	RLA File :05/24/040/00338/AM14/	Lic.No/Date:0510373913 18.12.2013	Defer Date:22.07.2014
Decision : The Committee noted that the firm's application has been sent to DIT on 24.04.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 24.04.2014 and the same has not been received and decided the following: (i) to remind DIT for expediting their comments; (ii) to remind firm for furnishing their above said clarification. Case is deferred to 22.07.2014.				

44	Case No.:6/3/80-ALC2/2014	Party Name: THERMAX LTD.,	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Approved
	HQ File :01/80/050/00017/AM15/	RLA File :31/83/040/00166/AM14/	Lic.No/Date:3110061603 19.12.2013	
Decision : The Committee decided to ratify norms on the basis of DHI UO No. 3(51)/14-TSW(B)4 dated 27.05.2014 (Copy is to be forwarded to RA and firm).				
RLA may take necessary action accordingly.				

	Case No.:28/3/80-ALC2/2014	Party Name: TRANSASIA BIO MEDICALS LTD.	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred

45	HQ File :01/80/050/00039/AM15/	RLA File :03/95/040/00741/AM14/	Lic.No/Date:0310762929 23.12.2013	Defer Date:22.07.2014
Decision : The Committee noted that firm's application has been sent to DEIT on 24.04.2014 for examination & comments and decided to remind DEIT for expediting their comments. Case is deferred to 22.07.2014.				

46	Case No.:27/3/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00038/AM15/	RLA File :03/95/040/00659/AM14/	Lic.No/Date:0310763389 26.12.2013	Defer Date:22.07.2014
	Decision : The Committee noted that firm has not replied to deficiency letter No. W-27/20/2014-PHW dated 16.05.2014 given by DEIT directly followed by DGFT reminder dated 06.06.2014 and decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 22.07.2014.			

47	Case No.:5/3/80-ALC2/2014	Party Name: THERMAX LTD.,	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00016/AM15/	RLA File :31/83/040/00174/AM14/	Lic.No/Date:3110061766 27.12.2013	Defer Date:22.07.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 05.06.2014 and decided to send reminder to the firm. Case is deferred to 22.07.2014.			

48	Case No.:22/3/80-ALC2/2014	Party Name: PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Approved
	HQ File :01/80/050/00033/AM15/	RLA File :03/95/040/00770/AM14/	Lic.No/Date:0310763507 27.12.2013	
	Decision : The Committee decided to ratify the norms of subject AA on repeat basis and as per SION 1313, based on the recommendation of DHI representative present in the meeting. RLA may take necessary action accordingly.			

49	Case No.:21/3/80-ALC2/2014	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Approved
	HQ File :01/80/050/00032/AM15/	RLA File :56/24/040/00034/AM14/	Lic.No/Date:5610003473 02.01.2014	
	Decision : The Committee decided to ratify norms on repeat basis as per DIPP I.D. No. 12/81/2014-TSW/49 dated 10.6.2014 which are as under: - Net weights of 225 MT & 61 MT may be specified with the quantities of export products at Sl. No. 1 & 2 respectively. - Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 5. - Quantity of import item at Sl. No. 1 may be allowed as 8791 Kgs. inclusive of 5 % wastage. - Quantity of import item at Sl. No. 2 may be allowed as 531 Kgs. inclusive of 18 % wastage after 1/3rd recovery from scrap. - Quantities of import item at Sl. No. 3 & 4 may be allowed as 248900 Kgs. & 45125 Kgs. respectively as per SION C-1519. - Quantity of import item at Sl. No. 5 may be allowed as 29414 Kgs. inclusive of 20 % wastage after 20 % recovery from scrap.			

7. Description of import item at Sl. No. 6 may be corrected as "Rubber Cable 4Cx2.5 Sq.mm" and its quantity may be allowed as 12300 Meters on net to net basis.
8. Import items at Sl. Nos. 7 to 12, 14 & 15 may be allowed as applied for i.e. 3000 Nos. each on net to net basis with accountability clause.
9. Quantity of import item at Sl. No. 13 may be allowed on net to net basis as claimed by the firm.

RLA may take necessary action accordingly.

50	Case No.:7/3/80-ALC2/2014	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:6/80- ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00018/AM15/	RLA File :02/24/040/00171/AM14/	Lic.No/Date:0210198498 06.01.2014	Defer Date:22.07.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 03.06.2014 and decided to send reminder to the firm. Case is deferred to 22.07.2014.				

51	Case No.:8/3/80-ALC2/2014	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:6/80- ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00019/AM15/	RLA File :02/24/040/00170/AM14/	Lic.No/Date:0210198490 06.01.2014	Defer Date:22.07.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 03.06.2014 and decided to send reminder to the firm. Case is deferred to 22.07.2014.				

52	Case No.:9/3/80-ALC2/2014	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:6/80- ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00020/AM15/	RLA File :02/24/040/00168/AM14/	Lic.No/Date:0210198493 06.01.2014	Defer Date:22.07.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 03.06.2014 and decided to send reminder to the firm. Case is deferred to 22.07.2014.				

53	Case No.:11/3/80-ALC2/2014	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:6/80- ALC2/2014 10.06.2014	Status: Approved
	HQ File :01/80/050/00022/AM15/	RLA File :02/24/040/00169/AM14/	Lic.No/Date:0210198495 06.01.2014	
Decision : The Committee decided to ratify norms on the basis of DHI UO No. 3(53)/14-TSW(B)9 dated 22.05.2014 (Copy is to be forwarded to RA and firm).				
RLA may take necessary action accordingly.				

54	Case No.:32/3/80-ALC2/2014	Party Name: POWERWIND LIMITED	Meet No/Date:6/80- ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00043/AM15/	RLA File :05/24/040/00344/AM14/	Lic.No/Date:0510375759 09.01.2014	Defer Date:22.07.2014
Decision : The Committee noted that firm's application has been forwarded to DHI on 25.04.2014 which actually pertains to C&PC and decided to send firm's application to C&PC for examination & comments. Case is deferred to 22.07.2014.				

55	Case No.:20/3/80-ALC2/2014	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Approved
	HQ File :01/80/050/00031/AM15/	RLA File :56/24/040/00038/AM14/	Lic.No/Date:5610003541 10.01.2014	
Decision : The Committee decided to ratify norms of subject AA as under on repeat basis as per as per firm's Advance Authorization No. 5610002310 dated 17.06.2013 ratified in Norms Committee Meeting No. 19/80 dated 10/12/2013 based on DIPP I.D. No. 12/81/2014-TSW/55 dated 10.6.2014: - Net weights of 78.361 MT, 88.636 MT, 102.099 MT & 112.822 MT may be specified with the quantities of export products at Sl. No. 1, 2, 3 & 4 respectively. - Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 5. - Quantity of import item at Sl. No. 1 may be allowed as 10395 Kgs. inclusive of 5 % wastage. - Quantity of import item at Sl. No. 2 may be allowed as 1062 Kgs. inclusive of 18 % wastage after 1/3rd recovery from scrap. - Quantities of import item at Sl. No. 3 & 4 may be allowed as 275100 Kgs. & 49875 Kgs. respectively as per SION C-1519. - Quantity of import item at Sl. No. 5 may be allowed as 46089 Kgs. inclusive of 20 % wastage after 20 % recovery from scrap. - Description of import item at Sl. No. 6 may be corrected as "Rubber Cable 4Cx2.5 Sq.mm" and its quantity may be allowed as 24600 Meters on net to net basis. - Import items at Sl. Nos. 7 to 12, 14 & 15 may be allowed as applied for i.e. 6000 Nos. each on net to net basis with accountability clause. - Quantity of import item at Sl. No. 13 may be allowed on net to net basis as claimed by the firm. RLA may take necessary action accordingly.				
56	Case No.:9/26/80-ALC2/2013	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Approved
	HQ File :01/80/050/00575/AM14/	RLA File :05/24/040/00381/AM14/	Lic.No/Date:0510376193 15.01.2014	
Decision : The Committee decided to ratify norms on the basis of C&PC O.M. No. 46011/61/2013-PC-II dated 27.5.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.				
57	Case No.:10/3/80-ALC2/2014	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00021/AM15/	RLA File :02/24/040/00178/AM14/	Lic.No/Date:0210198878 16.01.2014	Defer Date:22.07.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 03.06.2014 and decided to send reminder to the firm. Case is deferred to 22.07.2014.				
58	Case No.:31/3/80-ALC2/2014	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Approved
	HQ File :01/80/050/00042/AM15/	RLA File :53/24/040/00008/AM14/	Lic.No/Date:5310017922 16.01.2014	

Decision : The Committee decided to ratify norms on the basis of C&PC O.M. No. 46011/21/2009-PC-II dated 30.4.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

59	Case No.:1/23/80-ALC2/2013	Party Name: APEX TEST TECHNOLOGIES,	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00427/AM14/	RLA File :07/24/040/00310/AM14/	Lic.No/Date:0710101331 17.01.2014	Defer Date:22.07.2014
	Decision : The Committee noted that the firm has not replied to deficiency letter dated 04.4.2014 given to firm on the basis of DIPP written comments and another deficiency letter dated 17.4.2014 given by DEIT directly. The Committee further noted that the matter actually pertains to DEIT and decided to give reminder to the firm for providing requisite information as asked by DEIT vide their letter dated 17.4.2014. The Committee noted that firm has requested for one week time for forwarding their reply vide their e-mail dated 15.05.2014 which is already over and decided to remind them for forwarding the requisite information/reply as sought by DEIT letter dated 17.4.2014 expediting their reply. Case is deferred to 22.07.2014.			

60	Case No.:12/3/80-ALC2/2014	Party Name: HITAISHI KK MANUFACTURING COMPANY PRIVATE LIMITED,	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00023/AM15/	RLA File :02/24/040/00180/AM14/	Lic.No/Date:0210199203 23.01.2014	Defer Date:22.07.2014
	Decision : The Committee noted that the firm's application has been sent to MSME on 25.04.2014 for examination and comments but their comments have not been received till date and decided to remind MSME for expediting their comments. Case is deferred to 22.07.2014.			

61	Case No.:41/3/80-ALC2/2014	Party Name: LARSEN& TOUBRO LIMITED	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00052/AM15/	RLA File :03/95/040/00857/AM14/	Lic.No/Date:0310768433 29.01.2014	Defer Date:22.07.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 03.06.2014 followed by e-mail message on 04.6.2014 and decided to send reminder to the firm. Case is deferred to 22.07.2014.			

62	Case No.:42/3/80-ALC2/2014	Party Name: DICKINSON FOWLER PVT. LTD.	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00053/AM15/	RLA File :07/24/040/00394/AM14/	Lic.No/Date:0710101899 04.02.2014	Defer Date:22.07.2014
	Decision : The Committee noted that the firm's application has been sent to DIPP on 09.06.2014 for examination and comments and decided to wait for DIPP comments. Case is deferred to 22.07.2014.			

63	Case No.:15/3/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00026/AM15/	RLA File :05/24/040/00424/AM14/	Lic.No/Date:0510378996 11.02.2014	Defer Date:22.07.2014
	Decision : The Committee noted that the firm's application has been forwarded to C&PC on 24.04.2014 and firm's application and relevant documents alongwith reminder dated 30.5.2014 have been sent to them again for			

expediting their comments but the same have not been received till date and decided to send another reminder to them. Case is deferred to 22.07.2014.

64	Case No.:34/3/80-ALC2/2014	Party Name: THE ANUP ENGINEERING LIMITED	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00045/AM15/	RLA File :08/24/040/00486/AM14/	Lic.No/Date:0810128805 11.02.2014	Defer Date:22.07.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 03.06.2014 and decided to send reminder to the firm. Case is deferred to 22.07.2014.				

65	Case No.:35/3/80-ALC2/2014	Party Name: THE ANUP ENGINEERING LIMITED	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00046/AM15/	RLA File :08/24/040/00490/AM14/	Lic.No/Date:0810128806 11.02.2014	Defer Date:22.07.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 03.06.2014 and decided to send reminder to the firm. Case is deferred to 22.07.2014.				

66	Case No.:36/3/80-ALC2/2014	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Approved
	HQ File :01/80/050/00047/AM15/	RLA File :05/24/040/00432/AM14/	Lic.No/Date:0510379447 14.02.2014	

Decision : The Committee decided to ratify norms on repeat basis as per firm's Advance Authorisation No. 0510355533 dated 29.05.2013 on the basis of DIPP I.D. No. 12/81/2014-TSW/66 dated 10.6.2014 which are as under:

- Quantity of export products may be corrected as 150000 Nos.
- Description, Quantities and net weights of different types of Condenser/Evaporator Coils may be specified as under:

Sl. No.	Description	Quantity (Nos.)	Net Weight (Kgs.)
1	Evaporator Coil BSH Evap.7.00 mm	82700	64836
2	Condensor Coil BSH Cond.7.00 mm	59100	88414
3	Cond./Evap. Coil IR ES-300	1700	14535
4	Cond./Evap. Coil IR ES-500	6500	106730

- Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 4.
- Quantity of import item at Sl. No. 1 may be allowed as 1.01 Kgs./Kg. content in the export products as per SION C-1175.
- Quantity of import item at Sl. No. 2 may be allowed 1.02 as Kgs./Kg. content in the export products as per SION C-1175.
- Quantity of import item at Sl. No. 3 may be allowed as 59391 Kgs. as 1.01 Kgs./Kg. content in the export products.
- Quantity of import item at Sl. No. 4 may be allowed as 56434 Kgs. as 1.02 Kgs./Kg. content in the export products at Sl. No. 3 & 4 above.
- Quantity of import item at Sl. No. 5 may be allowed on net to net basis with accountability clause.

9. Quantity of import item at Sl. No. 6 may be allowed upto 1 % of FOB value of export products at Sl. No. 3 & 4 above.
10. Quantities of import items at Sl. No. 7 & 8 may be allowed as 6500 Nos. & 8200 Nos. respectively on net to net basis with accountability clause.
11. Import item at Sl. No. 9 may be allowed upto 0.5 % of FOB value of export products as per SION C-1175.

RLA may take necessary action accordingly.

67	Case No.:3/26/80-ALC2/2013	Party Name: ALPINE COILS LLP	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00569/AM14/	RLA File :04/24/040/00254/AM14/	Lic.No/Date:0410155295 17.02.2014	Defer Date:22.07.2014
	Decision : The Committee noted that the firm's has sought time for three weeks vide their letter dated 06.5.2014 which is over and decided to remind firm for expediting their reply. Case is deferred to 22.07.2014.			

68	Case No.:10/26/80-ALC2/2013	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00576/AM14/	RLA File :05/23/040/00476/AM14/	Lic.No/Date:0510379678 18.02.2014	Defer Date:22.07.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 04.04.2014 followed by reminder dated 03.06.2014, e-mail message on 04.06.2014 and decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 22.07.2014.			

69	Case No.:29/3/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Approved
	HQ File :01/80/050/00040/AM15/	RLA File :09/24/040/00479/AM14/	Lic.No/Date:0910059320 18.02.2014	
	Decision : The Committee decided to ratify norms on the basis of DHI UO No. 3(17)/2014/TSW(B)7 dated 13.05.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

70	Case No.:39/3/80-ALC2/2014	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00050/AM15/	RLA File :02/24/040/00199/AM14/	Lic.No/Date:0210200159 18.02.2014	Defer Date:22.07.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 03.06.2014 and decided to send reminder to the firm. Case is deferred to 22.07.2014.			

71	Case No.:65/3/80-ALC2/2014	Party Name: PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00076/AM15/	RLA File :17/24/040/00116/AM14/	Lic.No/Date:1710005700 18.02.2014	Defer Date:22.07.2014
	Decision : The Committee noted that firm has neither replied to deficiency letter dated 16.05.2014 nor sent clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license)			

which has been sought vide DES-I letter dated 24.04.2014 and decide to send reminder to the firm. Case is deferred to 22.07.2014.

72	Case No.: 66/3/80-ALC2/2014	Party Name: PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date:6/80- ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00077/AM15/	RLA File :17/24/040/00115/AM14/	Lic.No/Date:1710005699 18.02.2014	Defer Date:22.07.2014
	Decision : The Committee noted that firm has neither replied to deficiency letter dated 16.05.2014 nor sent clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) which has been sought vide DES-I letter dated 24.04.2014 and decide to send reminder to the firm. Case is deferred to 22.07.2014.			

73	Case No.: 67/3/80-ALC2/2014	Party Name: PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date:6/80- ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00078/AM15/	RLA File :17/24/040/00114/AM14/	Lic.No/Date:1710005698 18.02.2014	Defer Date:22.07.2014
	Decision : The Committee noted that firm has neither replied to deficiency letter dated 16.05.2014 nor sent clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) which has been sought vide DES-I letter dated 24.04.2014 and decide to send reminder to the firm. Case is deferred to 22.07.2014.			

74	Case No.: 62/3/80-ALC2/2014	Party Name: SANSERA ENGINEERING PVT. LTD.,	Meet No/Date:6/80- ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00073/AM15/	RLA File :07/24/040/00326/AM14/	Lic.No/Date:0710102245 19.02.2014	Defer Date:22.07.2014
	Decision : The Committee noted that the firm's application has been sent to MSME on 03.06.2014 for examination & comments and decided to wait for their comments. Case is deferred to 22.07.2014.			

75	Case No.: 4/26/80-ALC2/2013	Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:6/80- ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00570/AM14/	RLA File :05/23/040/00483/AM14/	Lic.No/Date:0510380001 21.02.2014	Defer Date:22.07.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 01.05.2014 and decided to send reminder to the firm. Case is deferred to 22.07.2014.			

76	Case No.: 5/26/80-ALC2/2013	Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:6/80- ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00571/AM14/	RLA File :05/23/040/00485/AM14/	Lic.No/Date:0510380003 21.02.2014	Defer Date:22.07.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 01.05.2014 and decided to send reminder to the firm. Case is deferred to 22.07.2014.			

	Case No.: 6/26/80-ALC2/2013	Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:6/80- ALC2/2014 10.06.2014	Status: Deferred

77	HQ File :01/80/050/00572/AM14/	RLA File :05/23/040/00482/AM14/	Lic.No/Date:0510380000 21.02.2014	Defer Date:22.07.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 01.05.2014 and decided to send reminder to the firm. Case is deferred to 22.07.2014.				

78	Case No.:7/26/80-ALC2/2013	Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00573/AM14/	RLA File :05/23/040/00484/AM14/	Lic.No/Date:0510380002 21.02.2014	Defer Date:22.07.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 01.05.2014 and decided to send reminder to the firm. Case is deferred to 22.07.2014.			

79	Case No.:8/26/80-ALC2/2013	Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00574/AM14/	RLA File :05/23/040/00486/AM14/	Lic.No/Date:0510380004 21.02.2014	Defer Date:22.07.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 01.05.2014 and decided to send reminder to the firm. Case is deferred to 22.07.2014.			

80	Case No.:46/3/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00057/AM15/	RLA File :05/23/040/00457/AM14/	Lic.No/Date:0510380277 26.02.2014	Defer Date:22.07.2014
	Decision : The Committee noted that PC-VI section has informed vide their OM No. 01/92/180/MISC./AM-13/PC-VI/11 dated 11.04.2014 that the issue has been examined in consultation with TRU, Department of Revenue, Ministry of Finance. The TRU, MOF vide its O.M. No. 354/148/2013-TRU dated 28.02.2014 has clarified, "Under Notification No. 12/2012-Customs, dated 17.3.2012 (Sl. No. 356 of the Table) goods specified in the list 13 and imported in connection with petroleum operations are exempt from BCD and CVD subject to fulfilment of the condition No. 41 of the said notification. Condition No. 41 has several provisions, one of them being production of an essentiality certificate from DG, Hydrocarbons. In view of this, goods supplied by Seamless Pipes & Tube Industry against ICB to ONGC & OIL shall be eligible for excise duty exemption provided such goods find mention in List 13 of the notification No. 12/2012-Customs & the condition No. 41 of the Customs notification are fulfilled. Thus, in order to avail of central excise exemption vide Sl. No. 336 of the notification No. 12/2012-CE, dated 17.3.2012, the domestic supplier of seamless tubes and pipes shall be required to fulfil condition No. 41 which include production of a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said are required for petroleum operations". Under Para 8.3 of FTP, TED exemption is one of the deemed export benefits for these supplies. Second benefit is Advance Authorisation. Accordingly the Committee decided to send the above explanation to the firm and ask the firm to furnish the aforesaid certificate from, a duly authorized officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India. Case is deferred to 22.07.2014			

81	Case No.:4/3/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00015/AM15/	RLA File :05/24/040/00454/AM14/	Lic.No/Date:0510380488 27.02.2014	Defer Date:22.07.2014

Decision : The Committee noted that the firm's application has been forwarded to C&PC on 16.04.2014 followed by a reminder dated 03.6.2014 for expediting their comments and decided to wait for their comments. Case is deferred to 22.07.2014.

82	Case No.:50/3/80-ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00061/AM15/	RLA File :05/23/040/00497/AM14/	Lic.No/Date:0510380464 27.02.2014	Defer Date:22.07.2014
Decision : The Committee decided to ask firm to furnish information as per MSME UO Note no. 30(50) 2014-ME dated 03.06.2014 (Copy is to be forwarded to firm). Case is deferred to 22.07.2014.				

83	Case No.:51/3/80-ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00062/AM15/	RLA File :05/23/040/00493/AM14/	Lic.No/Date:0510380507 27.02.2014	Defer Date:22.07.2014
Decision : The Committee decided to ask firm to furnish information as per MSME UO Note no. 30(51) 2014-ME dated 03.06.2014 (Copy is to be forwarded to firm). Case is deferred to 22.07.2014.				

84	Case No.:61/3/80-ALC2/2014	Party Name: REYNOLD INDIA PVT.LTD.	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Approved
	HQ File :01/80/050/00072/AM15/	RLA File :05/24/040/00438/AM14/	Lic.No/Date:0510380485 27.02.2014	
Decision : The Committee decided to ratify norms as per General Note - 4 for Engineering Products on the basis of DIPP I.D. No. 12/81/2014-TSW/84 dated 10.6.2014.				
RLA may take necessary action accordingly.				

85	Case No.:3/3/80-ALC2/2014	Party Name: HINDUSTAN AERONAUTICS LTD,	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00014/AM15/	RLA File :07/24/040/00347/AM14/	Lic.No/Date:0710102484 28.02.2014	Defer Date:22.07.2014
Decision : The Committee noted that the firm's application has been forwarded to DIPP on 16.04.2014 followed by a reminder dated 03.6.2014 for expediting their comments and decided to wait for their comments. Case is deferred to 22.07.2014.				

86	Case No.:43/3/80-ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00054/AM15/	RLA File :05/23/040/00495/AM14/	Lic.No/Date:0510380537 28.02.2014	Defer Date:22.07.2014
Decision : The Committee noted that the firm's application has been forwarded to MSME on 16.04.2014 for examination and comments but their comments have not been received till date and decided to remind them for expediting their comments. Case is deferred to 22.07.2014.				

	Case No.:1/26/80-ALC2/2013	Party Name: TOSHIBA JSW POWER SYSTEM PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
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87	HQ File :01/80/050/00567/AM14/	RLA File :04/24/040/00213/AM14/	Lic.No/Date:0410155774 03.03.2014	Defer Date:22.07.2014
Decision : The Committee noted that the firm's application has been forwarded to DHI on 04.03.2014 followed by a reminder dated 04.6.2014 for expediting their comments and decided to wait for their comments. Case is deferred to 22.07.2014.				

88	Case No.:59/3/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00070/AM15/	RLA File :05/24/040/00448/AM14/	Lic.No/Date:0510380666 03.03.2014	Defer Date:22.07.2014
Decision : The Committee noted that the firm's application has been forwarded to C&PC on 25.04.2014 followed by a reminder dated 30.5.2014 alongwith copy of firm's application for expediting their comments and decided to wait for their comments. Case is deferred to 22.07.2014.				

89	Case No.:60/3/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00071/AM15/	RLA File :05/24/040/00447/AM14/	Lic.No/Date:0510380665 03.03.2014	Defer Date:22.07.2014
Decision : The Committee noted that the firm's application has been forwarded to C&PC on 25.04.2014 followed by a reminder dated 30.5.2014 alongwith copy of firm's application for expediting their comments and decided to wait for their comments. Case is deferred to 22.07.2014.				

90	Case No.:2/3/80-ALC2/2014	Party Name: HINDUSTAN AERONAUTICS LTD,	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Approved
	HQ File :01/80/050/00013/AM15/	RLA File :07/24/040/00346/AM14/	Lic.No/Date:0710102555 04.03.2014	
Decision : The Committee decided to ratify norms on repeat basis as per DIPP I.D. No. 12/81/2014-TSW/90 dated 10.6.2014 which are as under: 1. Net weight of export item may be specified as 25000 Kgs. 2. Words" Alloy Steel Rolled bars" may be prefixed with the description of import item at Sl. No. 1. 3. Quantity of import item at Sl. No. 1 may be allowed as 81432 Kgs. as 3.257 Kgs./Kg. content in export products after taking 20 % recovery from scrap. RLA may take necessary action accordingly.				

91	Case No.:14/3/80-ALC2/2014	Party Name: BANGALORE VALVES PVT. LTD.,	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00025/AM15/	RLA File :07/24/040/00436/AM14/	Lic.No/Date:0710102615 05.03.2014	Defer Date:22.07.2014
Decision : The Committee noted that the firm's application has been forwarded to MSME on 16.04.2014 for examination and comments and decided to send reminder for expediting their comments. Case is deferred to 22.07.2014.				

	Case No.:45/3/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
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92	HQ File :01/80/050/00056/AM15/	RLA File :05/23/040/00500/AM14/	Lic.No/Date:0510380928 05.03.2014	Defer Date:22.07.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 03.06.2014 followed by e-mail dated 04.6.2014 and decided to send reminder to the firm. Case is deferred to 22.07.2014.				

93	Case No.:30/3/80-ALC2/2014	Party Name: VIJAY TANKS & VESSELS LIMITED	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00041/AM15/	RLA File :34/24/040/00286/AM14/	Lic.No/Date:3410039435 06.03.2014	Defer Date:22.07.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 06.06.2014 and decided to send reminder to the firm. Case is deferred to 22.07.2014.			

94	Case No.:33/3/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00044/AM15/	RLA File :07/24/040/00446/AM14/	Lic.No/Date:0710102672 06.03.2014	Defer Date:22.07.2014
	Decision : The Committee noted that the firm's application has been sent to MSME on 24.04.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 23.05.2014 which has not been received till date and decided the following: (i) to remind MSME for expediting their comments; (ii) to wait for firm's reply. Case is deferred to 22.07.2014.			

95	Case No.:54/3/80-ALC2/2014	Party Name: MAGNETI MARELLI UM ELECTRONIC SYSTEMS PVT.LTD.,	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00065/AM15/	RLA File :05/24/040/00458/AM14/	Lic.No/Date:0510381100 06.03.2014	Defer Date:22.07.2014
	Decision : The Committee decided to remind firm to furnish information as per DEIT letter no. W-27/18/2014-IPHW dated 06.05.2014 sent to the firm by DEIT directly. (Copy is to be forwarded to firm). Case is deferred to 22.07.2014.			

96	Case No.:55/3/80-ALC2/2014	Party Name: OMEGA ICEHILL PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00066/AM15/	RLA File :05/24/040/00469/AM14/	Lic.No/Date:0510381107 06.03.2014	Defer Date:22.07.2014
	Decision : The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/81/2014-TSW/96 dated 10.06.2014: 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise. 2. Quantity of export item in Nos. also in addition to its weight. Case is deferred to 22.07.2014.			

	Case No.:56/3/80-ALC2/2014	Party Name: PRESSLINE INDIA PVT. LTD.	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Approved
	HQ File :01/80/050/00067/AM15/	RLA File :05/24/040/00450/AM14/		

97			Lic.No/Date:0510381101 06.03.2014	
Decision : The Committee decided to ratify norms on the basis of DHI UO No. 3(52)/2014-TSW(B)16 dated 13.05.2014 (Copy is to be forwarded to RA and firm).				

RLA may take necessary action accordingly.

98	Case No.:57/3/80-ALC2/2014	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:6/80- ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00068/AM15/	RLA File :05/24/040/00463/AM14/	Lic.No/Date:0510381109 06.03.2014	Defer Date:22.07.2014
	Decision : The Committee noted that the firm's application has been forwarded to C&PC on 25.04.2014 followed by a reminder dated 30.5.2014 alongwith copy of firm's application for expediting their comments and decided to wait for their comments. Case is deferred to 22.07.2014.			

99	Case No.:69/3/80-ALC2/2014	Party Name: MERSEN INDIA PVT LTD	Meet No/Date:6/80- ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00080/AM15/	RLA File :04/24/040/00275/AM14/	Lic.No/Date:0410155921 06.03.2014	Defer Date:22.07.2014
	Decision : The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/81/2014-TSW/99 dated 10.06.2014: 1. Information in respect of Sl. No. 4, 5, 8, 9 & 11 of Standard Deficiency Format.-export product wise. 2. Basis/detailed calculations for the quantities of import items at Sl. No. 5, 11 & 16 to 19. Case is deferred to 22.07.2014.			

100	Case No.:63/3/80-ALC2/2014	Party Name: TRELLEBORG INDUSTRIAL PRODUCTS INDIA PRIVATE LTD	Meet No/Date:6/80- ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00074/AM15/	RLA File :07/24/040/00468/AM14/	Lic.No/Date:0710102742 10.03.2014	Defer Date:22.07.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 23.05.2014 and decided to send reminder to the firm. Case is deferred to 22.07.2014.			

101	Case No.:38/3/80-ALC2/2014	Party Name: STANADYNE AMALGAMATIONS PVT. LTD.	Meet No/Date:6/80- ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00049/AM15/	RLA File :04/24/040/00279/AM14/	Lic.No/Date:0410156079 11.03.2014	Defer Date:22.07.2014
	Decision : The Committee noted that the firm's application has been forwarded to DIPP on 25.04.2014 for examination and comments which actually pertains to DHI and decided to forward the application to DHI for their comments. Case is deferred to 22.07.2014.			

102	Case No.:49/3/80-ALC2/2014	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:6/80- ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00060/AM15/	RLA File :05/23/040/00498/AM14/	Lic.No/Date:0510381683 12.03.2014	Defer Date:22.07.2014
	Decision : The Committee noted that the firm's application has been sent to DHI on 16.04.2014 for examination and comments and on the basis of recommendation of Technical Authority, DHI present in the meeting, decided to			

ask the firm to submit the revised description of the export product which should exclude the items in import list and specific ratings and use of export product. Case is deferred to 22.07.2014.

103	Case No.: 58/3/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00069/AM15/	RLA File :05/24/040/00474/AM14/	Lic.No/Date:0510381645 12.03.2014	Defer Date:22.07.2014
Decision : The Committee noted that the firm's application has been forwarded to C&PC on 25.04.2014 followed by a reminder dated 30.5.2014 alongwith copy of firm's application for expediting their comments and decided to wait for their comments. Case is deferred to 22.07.2014.				
104	Case No.: 70/3/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00081/AM15/	RLA File :05/23/040/00504/AM14/	Lic.No/Date:0510381563 12.03.2014	Defer Date:22.07.2014
Decision : The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/81/2014-TSW/104 dated 10.06.2014: 1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise. 2. Quantities of import items at Sl. No. 2, 4 & 13 in meters also in addition to their weights. 3. Quantities of import items from Sl. No. 5 & 9 in Nos. also in addition to their weights. Case is deferred to 22.07.2014.				

105	Case No.: 71/3/80-ALC2/2014	Party Name: AEROTO BOLDROCCHI INDIA PVT. LTD.,	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00082/AM15/	RLA File :04/24/040/00284/AM14/	Lic.No/Date:0410156176 12.03.2014	Defer Date:22.07.2014
Decision : The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/81/2014-TSW/5 dated 10.06.2014: 1. Information in respect of Sl. No. 3, 4 & 5 of Standard Deficiency Format. 2. Information in respect of Sl. No. 8 & 9 of Standard Deficiency Format for import items at Sl. No. 1 to 12. 3. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 13 to 17. Case is deferred to 22.07.2014.				

106	Case No.: 52/3/80-ALC2/2014	Party Name: INTERNATIONAL COMBUSTION (INDIA) LTD.	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Approved
	HQ File :01/80/050/00063/AM15/	RLA File :02/24/040/00214/AM14/	Lic.No/Date:0210201130 13.03.2014	
Decision : The Committee decided to ratify norms as per General Note - 4 for Engineering Products on the basis of DIPP I.D. No. 12/81/2014-TSW/106 dated 10.6.2014. RLA may take necessary action accordingly.				

107	Case No.: 53/3/80-ALC2/2014	Party Name: INTERNATIONAL COMBUSTION (INDIA) LTD.	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Approved
	HQ File :01/80/050/00064/AM15/	RLA File :02/24/040/00220/AM14/	Lic.No/Date:0210201134 13.03.2014	

	Decision : The Committee decided to ratify norms as per General Note - 4 for Engineering Products on the basis of DIPP I.D. No. 12/81/2014-TSW/107 dated 10.6.2014. RLA may take necessary action accordingly.		
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108	Case No.:72/3/80-ALC2/2014	Party Name: AEROTO BOLDROCCHI INDIA PVT. LTD.,	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00083/AM15/	RLA File :04/24/040/00289/AM14/	Lic.No/Date:0410156209 13.03.2014	Defer Date:22.07.2014
	Decision : The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/81/2014-TSW/108 dated 10.06.2014: - Information in respect of Sl. No. 3, 4 & 5 of Standard Deficiency Format-Export product wise. - Information in respect of Sl. No. 8 & 9 of Standard Deficiency Format for import items at Sl. No. 1, 2 & 14 to 20. - Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 3 to 13 & 21. Case is deferred to 22.07.2014.			

109	Case No.:40/3/80-ALC2/2014	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00051/AM15/	RLA File :04/24/040/00287/AM14/	Lic.No/Date:0410156226 14.03.2014	Defer Date:22.07.2014
	Decision : The Committee noted that firm's application has been forwarded to DIPP on 16.04.2014 which actually pertains to MSME and decided to send firm's application to MSME for examination & comments. Case is deferred to 22.07.2014.			

110	Case No.:16/3/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Approved
	HQ File :01/80/050/00027/AM15/	RLA File :04/24/040/00280/AM14/	Lic.No/Date:0410156463 21.03.2014	
	Decision : The Committee decided to ratify norms on the basis of DHI UO No. 3(05)/14-TSW(B) dated 27.05.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

111	Case No.:1/3/80-ALC2/2014	Party Name: AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Approved
	HQ File :01/80/050/00012/AM15/	RLA File :04/24/040/00294/AM14/	Lic.No/Date:0410156908 08.04.2014	
	Decision : The Committee decided to ratify norms on the basis of DHI UO No. 3(140)/09-TSW(B)8 dated 27.05.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

	Case No.:1/6/80-ALC2/2014	Party Name: MHI-VST DIESEL ENGINES PVT.LTD,	Meet No/Date:6/80-ALC2/2014 10.06.2014	Status: Deferred
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112	HQ File :01/80/050/00134/AM15/	RLA File :07/24/040/00042/AM15/	Lic.No/Date:0710104302 21.05.2014	Defer Date:22.07.2014
Decision : The Committee noted that hard copy of firm's application has not been received from RA, Bangalore. The Committee decided to ask RA, Bangalore for forwarding the same and send the copy of communication which would be made to RA in this regard to firm also for their information. Case is deferred to 22.7.2014.				

113	Case No.:2/6/80-ALC2/2014	Party Name: MHI-VST DIESEL ENGINES PVT.LTD,	Meet No/Date:6/80- ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00135/AM15/	RLA File :07/24/040/00041/AM15/	Lic.No/Date:0710104303 21.05.2014	Defer Date:22.07.2014
	Decision : The Committee noted that hard copy of firm's application has not been received from RA, Bangalore. The Committee decided to ask RA, Bangalore for forwarding the same and send the copy of communication which would be made to RA in this regard to firm also for their information. Case is deferred to 22.7.2014.			

114	Case No.:4/6/80-ALC2/2014	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:6/80- ALC2/2014 10.06.2014	Status: Deferred
	HQ File :01/80/050/00137/AM15/	RLA File :08/24/040/00061/AM15/	Lic.No/Date:0810131838 28.05.2014	Defer Date:22.07.2014
	Decision : The Committee noted that hard copy of firm's application has not been received from RA, Ahmedabad. The Committee decided to ask RA, Ahmedabad for forwarding the same and send the copy of communication which would be made to RA in this regard to firm also for their information. Case is deferred to 22.7.2014.			

S.No.140

Case No. A/R-10	M/s. Minda Sai Ltd., Mumbai	HQF.No.01/80/050/00903/AM08/DES.I	Lic. No. & date
Meeting No.06/15		RA.F.No.03/95/040/00474/AM08	0310440650
Date: 10.06.2014		Amendment / revision of norms	dt.23.08.2007

Decision : The Committee noted that firm has not replied to deficiency letter dated 16.05.2014 and decided to send reminder to the firm. Case is deferred to 22.07.2014.

S.No.141

Case No. A/R-48	M/s. Gas Tech Engineering India Pvt. Ltd., Faridabad	HQF.No.01/80/050/00575/AM13/DES.I	Lic. No. & date
Meeting No.06/15		RLA, No.05/23/040/00447/AM13	0510345184
Date: 10.06.2014		Request for addition of import items in subject authorization	dt.07.02.2013

Decision : The Committee noted that firm has not replied to deficiency letter dated 16.01.2014 followed by e-mail message on 17.01.2014, reminder dated 28.02.2014, final reminder dated 04.4.2014 and after that decided to await 15 days more to receive reply from the firm. The Committee further noted that DGFT has not received reply of the firm and decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license.

RA may take necessary action accordingly.

S.No.142

Case No. A/R-67	M/s. BIO-Tech Vision Care Pvt. Ltd., Ahmedabad	HQF.No.01/80/050/00559/AM13/DES.I	Lic. No. & date
Meeting No.06/15		RLA, No.08/24/040/00065/AM13	0810112711
Date: 10.06.2014		Request for revision of norms	dt.18.06.2012

Decision : The Committee noted that firm's reply has been again sent to C&PC on 02.6.2014 for expediting their comments and decided to wait for their comments. Case is deferred to 22.07.2014.

S.No.143

Case No. A/R-70	M/s. Gastek Engineering (P) Ltd., New Delhi	HQF.No.01/80/050/00509/AM07/DES.I	Lic. No. & date
Meeting No.06/15		RLA, No.05/24/040/00346/AM07	0510188500
Date: 10.06.2014		Request for revision of norms	dt.08.08.2006

Decision : The Committee noted that the firm has submitted same acknowledgement letter from Tehranian firm, M/s. Ferro Gilan Complex Co. for ratification of the subject AA which was already furnished by the firm in the case of ratification of norms of another AA No. 0510196934 which has been ratified in meeting No. 04/15 dated 13.05.2014 and decided to ask the firm to clarify the aforesaid . Case is deferred to 22.07.2014.

S.No.144

Case No. A/R-81	M/s. Hari	HQF.No.01/80/050/00233/AM13/DES.I	Lic. No. & date
Meeting No.06/15	Machines Ltd.,	RLA, No.23/24/040/00001/AM13	2310003202
Date: 10.06.2014	Sundergarh, Orissa	Request for fixation of norms	dt.10.07.2012

Decision : The Committee noted that the firm has requested for the Deficiency letter(D/L) dated 05.2.2014 vide their letter dated 24.4.2014 which has been sent to them again on 01.5.2014 as per their request but the firm has not sent their reply in response of D/L sent to them twice and decided to remind them again for expediting the requisite information/their reply according to D/L. Case is deferred to 22.07.2014.

S.No.145

Case No. A/R-146	M/s. Birla Furukawa Fibre	HQF.No.01/80/050/00113/AM14/DES.I	Lic. No. & date
Meeting No.06/15	Optics Ltd.,	RLA, No.17/24/040/00042/AM14	1710005395
Date: 10.06.2014	Salcette, Goa	Request for revision of norms	dt.28.03.2013

Decision : The Committee decided to modify norms on the basis of Department of Telecommunication's I.D. No. 15-02/2013-IP dated 01.05.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.146

Case No. A/R-147	M/s. Fenix Process	HQF.No.01/80/050/00135/AM14/DES.I	Lic. No. & date
Meeting No.06/15	Technologies Pvt. Ltd.,	RLA, No.31/83/040/00013/AM14	3110058143
Date: 10.06.2014	Ltd., Pune	Request for revision of norms	dt.30.04.2013

Decision : The Committee noted that firm has not replied to deficiency letter dated 04.04.2014 followed by reminder dated 03.06.2014, e-mail message on 04.6.2014 and decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 22.07.2014.

S.No.147

Case No. A/R-149	M/s. Pranita Engineering	HQF.No.01/80/050/00083/AM14/DES.I	Lic. No. & date
Meeting No.06/15	Solutions Pvt. Ltd.,	RLA, No.07/24/040/00503/AM13	0710094700
Date: 10.06.2014		Ratifications of norms	dt.08.04.2013

Decision : The Committee noted that firm's reply dated 09.4.2014 has been sent to MSME on 02.5.2014 for examination & comments and decided to remind MSME for their comments. Case is deferred to 22.07.2014.

S.No.148

Case No. A/R-150	M/s. Pranita Engineering	HQF.No.01/80/050/00312/AM13/DES.I	Lic. No. & date
Meeting No.06/15	Solutions Pvt. Ltd.,	RLA, No.07/24/040/00043/AM13	0710088185
Date: 10.06.2014		Ratifications of norms	dt.14.05.2012

Decision : The Committee noted that firm's reply dated 09.4.2014 has been sent to MSME on 02.5.2014 for examination & comments and decided to remind MSME for their comments. Case is deferred to 22.07.2014.

S.No.149

Case No. A/R-151	M/s. Pranita Engineering	HQF.No.01/80/050/00313/AM13/DES.I	Lic. No. & date
Meeting No.06/15	Solutions Pvt. Ltd.,	RLA, No.07/24/040/00180/AM13	0710090071
Date: 10.06.2014		Ratifications of norms	dt.03.08.2012

Decision : The Committee noted that firm's reply dated 09.4.2014 has been sent to MSME on 02.5.2014 for examination & comments and decided to remind MSME for their comments. Case is deferred to 22.07.2014.

S.No.150

Case No. A/R-152	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/050/00765/AM10/DES.I	Lic. No. & date
Meeting No.06/15		RLA, No.07/24/040/00393/AM10	0710070031
Date: 10.06.2014		Ratifications of norms	dt.15.02.2010

Decision : The Committee noted that after the receipt of firm's representation dated 08.02.2014, firm's application dated 15.01.2010 alongwith firm reply dated 21.09.2010 has been sent to MSME on 03.6.2014 for examination & comments and decided to wait for MSME comments. Case is deferred to 22.07.2014.

S.No.151

Case No. A/R-153	M/s. PSK Engineering Pvt. Ltd.,	HQF.No.01/80/050/00584/AM13/DES.I	Lic. No. & date
Meeting No.06/15		RLA, No.07/24/040/00420/AM13	0710092968
Date: 10.06.2014		Ratifications of norms	dt.08.01.2013

Decision : The Committee noted that firm has not replied to deficiency letter dated 02.05.2014 and decided to send reminder to firm for expediting their reply. Case is deferred to 22.07.2014.

S.No.152

Case No. A/R-155	M/s. Plast Tech Engineering	HQF.No.01/80/050/00122/AM14/DES.I	Lic. No. & date
Meeting No.06/15		RLA, No.04/24/040/00030/AM14	0410146308
Date: 10.06.2014		Ratifications of norms	dt.17.05.2013

Decision : The Committee noted that firm's reply has been again sent to C&PC on 11.3.2014 followed by reminder dated 03.6.2014 for expediting their comments and decided to wait for their comments. Case is deferred to 22.07.2014.

S.No.153

Case No. A/R-16	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00054/AM14/DES.I	Lic. No. & date
Meeting No.06/15		RLA, No.03/94/040/00984/AM13	0310729487
Date: 10.06.2014		Request for revision of norms	dt.25.03.2013

Decision : The Committee decided to modify norms on as per DIPP I.D. No. 12/81/2014-TSW/16-A/R dated 10.6.2014 which are as under:

Quantity of import item at Sl. No. 2 may be allowed as 12 Nos. on net to net basis. Duty free weight of this item may be allowed as 12863 Kgs. inclusive of 29.9 % wastage after taking 20 % recovery from the scrap generated during the manufacturing operations.

RLA may take necessary action accordingly.

S.No.154

Case No. A/R-28	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar (Haryana)	HQF.No.01/80/050/00189/AM14/DES.I	Lic. No. & date
Meeting No.06/15		RLA, No.05/23/040/00127/AM14	0510359006
Date: 10.06.2014		Request for revision of norms	dt.08.07.2013

Decision : The Committee decided to modify norms as per DIPP I.D. No. 12/81/2014-TSW/28-A/R dated 10.6.2014 which are as under:

Quantity of import item at Sl. No. 3 may be allowed as 19 Nos. on net to net basis. Duty free weight of this item may be allowed as 46910 Kgs inclusive of 2 % wastage as claimed by the firm.

RLA may take necessary action accordingly.

S.No.155

Case No. A/R-29	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00149/AM14/DES.I	Lic. No. & date
Meeting No.06/15		RLA, No.03/95/040/00055/AM14	0310734097
Date: 10.06.2014		Request for revision of norms	dt.13.05.2013

Decision : The Committee noted that firm's request dated 10.5.2014 has been sent to DIPP on 28.5.2014 and decided to wait for their comments. Case is deferred to 22.07.2014.

Sl.No.156

Case No. C – 09	M/s. MTAR Technologies Pvt. Ltd., Hyderabad	HQ F.No.01/80/162/00462/AM13/DES-I	
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Meeting No.06/15	Fixation of input output wastage Ad-hoc Norms for the export product "Oil & Gas Exploration components, Catalina Hot Box & Aero Space Parts" in respect of 100% EOU –reg.
Date: 10.06.2014	

Decision : The Committee decided the following ;

- (i) to fix scrap wastage norms for "Catalina Hot Box" for EOU as under, in terms of para 6.8(e) of the Foreign Trade Policy 2009-14 as per DIPP I.D. No. 12/81/2014-TSW/C-09 dated 10.6.2014:

Finished Product	Quantity	Input material		Component Weight (Kgs.)	Burning Loss (Kgs.)	Scrap Weight (Kgs.)
		Description	Quantity (Kgs.)			
Catalina Hot Box	1 No.	Haynes Alloy 230 Sheet of relevant thickness	9.609	9.104	0.031	0.474
		SS 304 Sheet of relevant thickness	45.611	38.256	0.036	7.141
		Inconel 800 Sheet of relevant thickness	96.353	78.316	0.374	17.663
		Inconel 625 Sheet of relevant thickness	15.197	12.842	0.089	2.266
		SS 316L Sheet of relevant thickness	20	13.31	0.114	6.576

- (ii) For other products, the Committee decided to fix norms as per the 'Team Report' given after visit of M/s. Botil Oil, Manesar on 31.03.2012 by Shri, K.K. Funda, Asst. Director, Mr. G. Parathasarthi, Dy. DGFT and Mr. K. K. Tiwari, I.A., based on the recommendation of Representative, DHI present in the meeting.

RLA may take necessary action accordingly.

Sl.No.157

Case No. C – 12	M/s. Tyco Electronics Corporation India Pvt. Ltd., Bangalore	HQ F.No.01/80/162/00361/AM14/DES-I
Meeting No.06/15		Fixation of Scrap/Wastage norms Of 100% EOU for the export product "Connectors, Parts of Connectors, Terminals & Contacts for Wires & Cables etc." –reg.
Date: 10.06.2014		

Decision : The Committee noted that firm has not replied to deficiency letter dated 28.02.2014 followed by reminder dated 09.4.2014, final reminder dated 03.6.2014 and decided to wait for 15 days failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 22.07.2014.

Sl.No.158

Case No. C – 01	Reference received from Joint DGFT, Pune of M/s. Man force Trucks Pvt. Ltd., Pune	HQ F.No.01/80/162/00031/AM15/DES-I
Meeting No.06/15		Clarification of the export items does not tally with the description given in the DEPB rate Schedule –reg.
Date: 10.06.2014		

Decision : The Committee noted that firm's request 03.05.2012 and 12.03.2013 has been sent to DHI on 03.06.2014 for examination & comments and decided to wait for their comments. Case is deferred to 22.07.2014.

Sl.No.159

Case No. C – 02	M/s. Carclo Technical Plastics Pvt. Ltd., Bangalore	HQ F.No.01/80/162/00058/AM15/DES-I
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Meeting No.06/15	Fixation of wastage norms for the export product "Steel Precision Components used in ATM Machines" in respect of 100% EOU –reg.
Date: 10.06.2014	

Decision : The Committee noted that firm's application dated 29.05.2014 has been sent to DHI on 29.05.2014 for examination & comments and decided to wait for their comments. Case is deferred to 22.07.2014.

S.No.160

Case No. A/R-30	M/s. Bharat Heavy Electricals Ltd., Noida	HQF.No.01/80/050/00572/AM12/DES.I	Lic. No. & date
Meeting No.06/15		RLA, No.61/24/040/00055/Am12	6110000728
Date: 10.06.2014		Request for revision of norms	dt.27.12.2011

Decision : The Committee noted that firm's representation has been sent to DHI on 05.06.2014 for examination & comments and decided to wait for their comments. Case is deferred to 22.07.2014.
